

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

Dated Monday the twenty eighth day of August, one thousand nine hundred and eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman  
&  
Hon'ble Shri N.Dharmadan, Judicial Member

ORIGINAL APPLICATION No.472/89

S.Gopinathan Nair  
N.Krishnan Potty. Applicants  
Vs.

1. The District Manager,  
Telecom District,  
Bharathiya Mansion Building,  
Plamoodu, Trivandrum.
2. The Divisional Engineer(Admn),  
Office of the Telecom District  
Manager, East Fort, Trivandrum.
3. The Government of India,  
Ministry of Telecommunications  
represented by the Secretary,  
Telecommunication Department,  
New Delhi. ... Respondents

Counsel for the applicants .. Shri K.P.Satheesan  
Counsel for the respondents .. Mr.P.V.Madhavan Nambiar,  
SCGSC

O R D E R  
(Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

The learned counsel for the respondents indicated that the applications in cases of regularisation of Casual Mazdoors in the Trivandrum Division are under active consideration of the respondents alongwith 700 other cases. The learned counsel indicated that the cases of the applicants will be disposed of within a period of six months. Since in the instant application before us, only two Casual Mazdoors are involved, we close this application with the direction to the respondents

that the representations for regularisation of the two applicants may be disposed of by the respondents within a period of four months from the date of communication of this order. The applicants will be at liberty to approach appropriate legal forum, if so advised and in accordance with law, if they feel aggrieved by the outcome of their representations.

The M.P.No.511/89 is also disposed of on the above lines. There will be no order as to costs.

*N. Dharmadam*  
(N. Dharmadam)  
Judicial Member

*S.P. Mukerji*  
(S.P. Mukerji)  
Vice Chairman

28.8.89.

Sn.